

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

CP(IB)-2061(MB)/2018

CORAM:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 06.08.2018

NAME OF THE PARTIES:

Mural Bulldozing Pvt. Ltd.  
v/s.  
Supreme Infrastructure India Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

**ORDER**

On having the Petitioner's Counsel reported withdrawal of the Company  
Petition on the ground that settlement terms have been arrived at, at her request, this  
Company Petition is hereby **dismissed** as withdrawn.

SD/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

SD/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)